

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 177 of 2011 & IA No. 267 of 2011

&

Appeal No. 181 of 2011 & IA Nos. 270 of 2011 & 271 of 2011

Dated: 6th February, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

In the matter of:

**Araveli Transmission Service
Co. Ltd. & Anr.**

... **Appellant (s)**

Versus

**Rajasthan Electricity Regulatory
Commission & Ors.**

... **Respondent (s)**

Counsel for the Appellant (s) : Mr. Gopal Jain
Mr. Ankur Sood

Counsel for the Respondent (s) : Mr. R.K. Mehta,
Mr. Antaryami Upadhayay &
Mr. David A., Advocates for R-1
Mr. R.C. Sharma for R-2.

ORDER

Heard arguments of the learned counsel for the parties. Hearing is concluded. Parties may file their respective written note of arguments by 14th February, 2012.

Post the matter for reporting compliance on **14th February, 2012.**

**(V.J. Talwar)
Technical Member
ss/rkt**

**(P.S. Datta)
Judicial Member**